

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE**

**RAJYA SABHA
UNSTARRED QUESTION NO. 559**

TO BE ANSWERED ON TUESDAY, THE 7th FEBRUARY, 2023.

Conviction under PMLA

559 Shri Raghav Chadha

Will the Minister of Finance be pleased to state:

- (a) The details of the number of accused who were convicted under the provisions of the Prevention of Money Laundering Act in the last five years, year-wise;
- (b) The number of arrests made under PMLA in the last five years;
- (c) The number of cases pending under PMLA in different courts across the country;
- (d) Whether Government is planning to take any measures to address the low conviction rate under PMLA;
- (e) Whether there is any scheme for the compensation of people wrongfully accused under PMLA, by the agencies;
- (f) If so, the details thereof; and
- (g) If not, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI PANKAJ CHAUDHARY)**

- (a) 32 accused have been convicted under the provisions of Prevention of Money Laundering Act, 2002 (PMLA) during the last 05 years. Year-wise details of the same are as under:

Financial Year (FY)	Number of accused convicted under PMLA
2018-19	08
2019-20	07
2020-21	01
2021-22	04
2022-23 (upto 31/01/2023)	12
Total	32

- (b)** 354 arrests have been made under PMLA in the last 05 years.
- (c)** As on 31/12/2022, trials in 1055 cases are continuing before the different Special Courts, PMLA across the country.
- (d)** As on date, the Directorate has secured 22 conviction orders wherein 36 accused have been convicted. Further, in only one case accused has been acquitted by the Special Court, PMLA on merit. However, the Directorate has challenged the impugned order by way of filing an appeal before the Hon'ble High Court of Punjab & Haryana. Thus, the percentage of conviction in PMLA cases is 95.65%. There are few cases wherein proceedings under PMLA could not proceed further due to quashing of the predicate offences investigated by Law Enforcement Agencies.
- (e) to (g)** Any action taken by the Directorate under the provisions of PMLA is subject to review by Competent Court/Authority. There are certain provisions under PMLA which provides enough opportunity to the accused as well as third party to approach different courts/fora for seeking remedial measures against the action taken by the Directorate of Enforcement.
